

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AUTONEEDS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AUTONEEDS (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/05/1992
3.	Authority under which corporate debtor is incorporated/ registered	ROC-Delhi
4.	Corporate Identity No. of corporate debtor	U74899DL1992PTC048706
5.	Address of the registered office and principal office (if any) of corporate debtor	E-1/4, Pandav Nagar, Opp. Mother Dairy, Hero Honda Showroom, Delhi-110092
6.	Insolvency commencement date in respect of corporate debtor	07 th September, 2022
7.	Estimated date of closure of insolvency resolution process	05 th March, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Kumar Kathuria IBBI/IPA-002/IP-N00655/2018-2019/12037
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Regd. Address: A-139 Shankar Garden Vikaspuri, New Delhi-110018 Regd Email:- akathuria54@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Ajay Kumar Kathuria Office Address: C-60, 3rd Floor, C-Block, Community Centre, Janak Puri, New Delhi -110058 Email: cirp.autoneedindia@gmail.com
11.	Last date for submission of claims	21 st September, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Office Address: C-60, 3rd Floor, C-Block, Community Centre, Janak Puri, New Delhi - 110058 (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Autoneeds (India) Private Limited on 07th September, 2022.

The creditors of Autoneeds (India) Private Limited, are hereby called upon to submit their claims with proof on or before Wednesday, 21st September, 2022 to the interim resolution professional at the address mentioned

against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not applicable] in Form CA- **Not applicable**.

Submission of false or misleading proofs of claim shall attract penalties.



Ajay Kumar Kathuria

Interim Resolution Professional

In the matter of AUTONEEDS (INDIA) PRIVATE LIMITED

IBBI Reg. No- IBBI/IPA-002/IP-N00655/2018-2019/12037

AFA Certificate No. AA2/12037/02/231222/201845, Valid Upto: 23-Dec-22

IBBI Reg. Address: A-139 Shankar Garden Vikaspuri, New Delhi,

National Capital Territory of Delhi-110018

Date: 10.09.2022

Place: Delhi